

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.1

Service Tax Appeal No.75365 of 2015

(Arising out of Order-in-Original No.14/S.Tax/Commr/2014 dated 27.10.2014 passed by Commissioner, Central Excise & Service Tax, Jharkhand.)

M/s. Balakrishna & Company Private Limited

(Matri Bhawan, New Kalimati Road, Sakchi, Jamshedpur-831001.)

...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Jamshedpur

.....Respondent

(Outer Circle Road, Bistupur, Jamshedpur, Jharkhand.)

APPEARANCE

NONE for the Appellant (s)

Shri S.Mukhopadhyay, Authorized Representative for the Revenue

CORAM: HON'BLE SHRI ASHOK JINDAL, MEMBER(JUDICIAL)

HON'BLE SHRI RAJEEV TANDON, MEMBER(TECHNICAL)

FINAL ORDER NO. 75639/2024

DATE OF HEARING : 04.04.2024

DATE OF DECISION : 04.04.2024

Per : BENCH :

On matter being called, neither anybody appeared on behalf of the appellant nor is there any adjournment request in spite of notice having been sent to them well in advance. It has been noticed that the matter has come up regularly on board, but on all the earlier occasions, the appellant was unrepresented. It is appearing that the appellant is not interested in pursuing their appeal before the Tribunal.

2. In these circumstances, the appeal is dismissed for non-prosecution with liberty given to the appellant to pursue for restoration of the same only upon filing of Miscellaneous Application (ROA).

(Dictated and pronounced in the open Court.)

Sd/
(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/
(RAJEEV TANDON)
MEMBER (TECHNICAL)

sm